

In the National Company Law Tribunal, Jaipur

IB-365 (ND)/2018

TA No. 132/2018

UNDER SECTION 9 OF IBC, 2016

In the matter of:

M/s. TCI Express Ltd. Applicant/Petitioners

VS.

M/s Kuldeep Impex Pvt. Ltd.Respondent

Order delivered on 27.09.2018

Coram: Shri R. Varadharajan, Member (Judicial)

For Petitioner (s) : V.N. Bohra, Adv.

For Respondent(s) : None appeared.

ORDER

Learned counsel for the petitioner is present and it is represented that in compliance to the directions dated 12.06.2018 passed on the representation of the learned counsel for the petitioner due to an inadvertent error in relation to the name of the Corporate Debtor which had taken place in the affidavit, the same stands rectified and that the compliance has also been filed vide Dairy No. 4059/2018 dated 20.06.2018 by way of an affidavit. Let notice be issued with an amended copy of the affidavit as well as the application to the Corporate Debtor to it is registered office as reflected in the master data of the Corporate Debtor within a period of one week from today by registered post, Acknowledgement due and let an affidavit of compliance be also be filed by the petitioner on or before next date of hearing which is fixed on 01.11.2018.

Sd

**(R. Varadharajan)
Member (Judicial)**